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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ TEST.CAS. 48/2021, CCP(O) 46/2021 & I.As. 7175/2021, 7176/2021, 7177/2021, 8835/2021, 10567/2021, 14090/2021, 15843/2021, 15897/2021 & 15899/2021
CHARU OBEROI Petitioner

Through: Mr. Rajshekhar Rao, Sr. Advocate with Ms. Manmeet Kaur, Ms. Anjali Dwivedi & Mr. Siddharth, Advocates alongwith Ms. Charu Oberoi, Ms. Neelam Oberoi, Ms. Geetika Oberoi & Ms. Aarti Oberoi in person.

Versus

THE STATE & ORS. Respondents

Through: Mr. Sanjeev Sindhwani, Sr. Advocate with Mr. Pramod B. Agarwala, Mr. Gopal Singh, Mr. Manish Kumar, Mr. Aayush Agarwala & Mr. Sahil Raveen, Advocates for R-5.

CORAM:
HON'BLE MS. JUSTICE ASHA MENON

ORDER
% **02.12.2021**

CCP(O) 46/2021(Contempt Petition under section 11 & 12 of the Contempt of Courts Act, 1971, against the respondents/contemnors due to their willful and intentional disregard of the order dated 03.06.2021, 26.07.2021 and 23.08.2021 passed by this Hon'ble Court in Testamentary case no. 48 of 2021)

1. Mr. Rajshekhar Rao, learned senior counsel appearing for the contemnors/ respondents submits that further time may be granted for filing affidavits on behalf of the contemnors/ respondents seeking to explain the conduct of the contemnors/ respondents.

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2. Two days' time is granted to the contemnors/ respondents for filing the affidavits.
3. The contemnors/ respondents are directed to file the original *Will* with the Registrar General of this Court in the course of the day preferably by 2:30 PM, who is then directed to place the same in safe custody with the Registry in terms of the extant rules in this regard.
4. List for further proceedings on 6th December, 2021 alongwith TEST.CAS. 43/2021.
5. All the parties except respondent No.1/State are directed to remain physically present in Court on the next date of hearing.
6. The order be uploaded on the website forthwith.

ASHA MENON, J.

DECEMBER 2, 2021/ck